

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 827 OF 2024

IN THE MATTER OF:

News Item titled "Noida authority dumping treated water into drains alleges activist" appearing in the Hindustan Times dated 11.06.2024

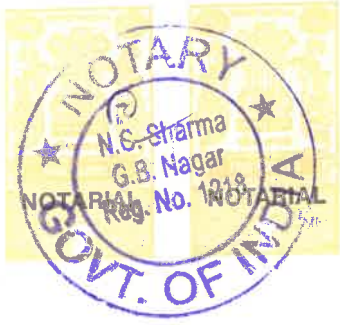
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**NEW DELHI
DATED: 10.04.2026**



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(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 827 OF 2024

IN THE MATTER OF:

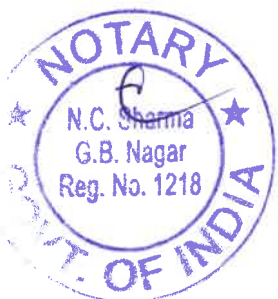
News Item titled "Noida Authority dumping treated water into drains, alleges activist" appearing in the Hindustan Times dated 11.06.2024.

...suo-motu

REPLY ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Vikas Mishra, aged about 45 years, S/o Shri Ganga Sharan Misra, presently posted as Regional Officer, U.P. Pollution Control Board (hereinafter UPPCB), Greater NOIDA and Additional Charge of Regional Office, UP Pollution Control Board, Noida, U.P. do hereby solemnly affirm and declare as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit on behalf of the Uttar Pradesh Pollution Control Board.
2. That the present case, registered suo-motu by the Hon'ble Tribunal based on a news item titled "Noida Authority dumping treated water into drains, alleges activist" appearing in the Hindustan Times dated 11.06.2024.
3. That the news item relates to Noida Authority's alleged action of dumping treated waste water into the drains instead of recycling it for



irrigation purposes in city's parks, green belts along the roads and all kinds of green cover in the city. It has also been alleged that the ground water is being used for irrigation purpose in Sector 74, 75, 116 and 117 in Noida.

4. In compliance with the order mentioned at Point No. 02 in the order dated 05.02.2026, passed by the Hon'ble Tribunal, the updated analysis report of samples collected from the outlets of all 08 STPs established/operated in Noida by the Regional Office, U.P. Pollution Control Board, Noida, is attached herewith as **Annexure 01**.

The above reply on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 10 DAY OF April, 2026 AT NOIDA,
GAUTAM BUDDHA NAGAR.

DEPONENT



ATTESTED

Naveen Chandra Sharma
Advocate Notary
Dadri Noida (G.B. Nagar)

10 APR 2026

Annexure - 1**Month-March, 2026, STP Data**

S.No	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLDSBR Outlet), Noida	07.03.2026	Colourless	7.43	16.0	144.0	42.0	Composite	
		23.03.2026	Colourless	7.28	11.2	82.2	27.0	1400	820
2.	Sector 50(34 MLD SBR Outlet), Noida	07.03.2026	Colourless	7.32	14.6	128.0	46.0	Composite	
		23.03.2026	Colourless	7.33	12.4	85.6	25.0	1500	700
3.	Sector 54(33 MLD SBR Outlet), Noida	07.03.2026	Colourless	7.39	15.5	136.0	29.0	Composite	
		23.03.2026	Colourless	7.42	12.0	84.0	22.0	1700	680
4.	Sector 54(54 MLD SBR Outlet), Noida	07.03.2026	Colourless	7.51	13.8	118.4	38.0	Composite	
		23.03.2026	Colourless	7.39	9.9	81.6	20.0	1300	600
5.	Sector 123(35 MLD SBR Outlet), Noida	07.03.2026	Colourless	7.66	14.7	122.4	41.0	Composite	
		23.03.2026	Colourless	7.27	11.6	86.4	24.0	1700	930
6.	Sector 123(80 MLD SBR Outlet), Noida	07.03.2026	Colourless	7.43	15.2	133.6	37.0	Composite	
		23.03.2026	Colourless	7.61	10.7	80.8	19.0	1100	490
7.	Sector 168 (50MLDSBR Outlet), Noida	07.03.2026	Colourless	7.59	14.7	101.6	29.0	Composite	
		23.03.2026	Colourless	7.50	9.3	82.4	26.0	2000	780
8.	Sector 168(100 MLD SBR Outlet), Noida	07.03.2026	Colourless	7.30	12.2	91.2	21.0	Composite	
		23.03.2026	Colourless	7.60	11.3	90.4	29.0	1500	450
Standard as per O.A. No. 1069/2018 Dated-30-04-2019				6.5-9.0	10.0	50.0	20.0	-	230.0
Standard as per MoEF & CC Dated-13-10-2017				6.5-9.0	30.0	-	100.0	-	1000.0

S.E.A.

L.A.

A.B.F.

Month-FAB, 2026, STP Data

S.No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coli form (MPN/100ml)	Fecal Coli form (MPN/100ml)
1.	Sector 50 (25MLDSBR Outlet),Noida	03.02.2026	Colourless	7.42	148.8	122.6	23	Composite	
		24.02.2026	Colourless	7.21	10.6	72.8	22	1600	540
2.	Sector50(34 MLD SBR Outlet),Noida	03.02.2026	Colourless	7.54	13.2	102	22	Composite	
		24.02.2026	Colourless	7.23	11.8	82.4	23	1200	450
3.	Sector54(33 MLD SBR Outlet),Noida	03.02.2026	Colourless	7.46	15.6	148	32	Composite	
		24.02.2026	Colourless	7.16	12.1	80	21	1200	400
4.	Sector54(54 MLD SBR Outlet),Noida	03.02.2026	Colourless	7.39	12.8	128	19	Composite	
		24.02.2026	Colourless	7.22	10.1	80	20	2100	610
5.	Sector123(35 MLD SBR Outlet),Noida	03.02.2026	Colourless	7.41	15.2	132	24	Composite	
		24.02.2026	Colourless	7.44	12.1	88.8	25	1500	680
6.	Sector 168 (50MLDSBR Outlet),Noida	03.02.2026	Colourless	7.59	15.8	135.8	38	Composite	
		24.02.2026	Colourless	7.40	10.2	84	21	2400	680
7.	Sector123(80 MLD SBR Outlet),Noida	03.02.2026	Colourless	7.50	14.9	98.4	27	Composite	
		24.02.2026	Colourless	7.13	11.9	82.2	23	2500	680
8.	Sector168(100 MLD SBR Outlet),Noida	03.02.2026	Colourless	7.44	11.8	88	16	Composite	
		24.02.2026	Colourless	7.50	12.8	92	26	1400	240
Standard as per O.A. No. 1069/2018 Dated-30-04-2019				6.5-9.0	10.0	50.0	20.0	-	230.0
Standard as per MoEF & CC Dated-13-10-2017				6.5-9.0	30.0	-	100.0	-	1000.0

Mishra
S.E.A.

Baf
L.A.

ABE

Month-JAN, 2026, STP Data

S. No	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLDSBR Outlet), Noida	09.01.2026	Colourless	7.23	13.6	109.6	32	Composite	
		21.01.2026	Colourless	7.14	11.4	97.6	22	2100	210
2.	Sector 50(34 MLD SBR Outlet), Noida	09.01.2026	Colourless	7.44	12.2	104.0	28	Composite	
		21.01.2026	Colourless	7.29	10.6	89.6	19	1500	400
3.	Sector 54(33 MLD SBR Outlet), Noida	09.01.2026	Colourless	7.61	11.8	92.0	22	Composite	
		21.01.2026	Colourless	7.16	12.9	98.4	20	2400	460
4.	Sector 54(54 MLD SBR Outlet), Noida	09.01.2026	Colourless	7.83	10.5	88.0	19	Composite	
		21.01.2026	Colourless	7.33	9.4	64.8	17	1600	110
5.	Sector 123(35 MLD SBR Outlet), Noida	09.01.2026	Colourless	7.32	14.2	113.6	36	Composite	
		21.01.2026	Colourless	7.40	12.4	99.2	24	2100	680
6.	Sector 168 (50MLDSBR Outlet), Noida	09.01.2026	Colourless	7.43	14.8	120.0	33	Composite	
		21.01.2026	Colourless	7.39	10.8	84	18	2400	680
7.	Sector 123(80 MLD SBR Outlet), Noida	09.01.2026	Colourless	7.36	10.8	82.4	27	Composite	
		21.01.2026	Colourless	7.25	9	64	16	1700	240
8.	Sector 168(100 MLD SBR Outlet), Noida	09.01.2026	Colourless	7.56	9.6	77.6	17	Composite	
		21.01.2026	Colourless	7.48	11.8	91.2	20	1200	200
Standard as per O.A. No. 1069/2018 Dated-30-04-2019				6.5-9.0	10.0	50.0	20.0	-	230.0
Standard as per MoEF & CC Dated-13-10-2017				6.5-9.0	30.0	-	100.0	-	1000.0

[Signature]
T.S.E.A.

[Signature]
L.A.

[Signature]
A.E.E.

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO. 827 of 2024

In re: News Item titled "Noida authority dumping treated water into drains alleges activist" appearing in the Hindustan Times dated 11.06.2024

Plaintiff /Appellants/
Petitioner/Complainant

VERSUS

Defendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We Anuj Kumar Chaubey the above named Law officer do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 10 day of .04. 2026

Ac (subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

